

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 285 of 1995.

Friday this the 11th day of October 1996.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

V. Kathiresan,
Vocational Instructor (Radio & T.V.),
Model Industrial Training Institute,
Directorate General of Employment & Training,
Bepore North,
Calicut-673 015.

.. Applicant

(By Advocate Shri M.P. Asok Kumar)

Vs.

1. Union of India represented by
the Secretary, Ministry of Labour,
Directorate General of Employment &
Training, New Delhi.
2. The Joint Secretary/Director General,
Directorate General of Employment &
Training, Shram Shakti Bhavan,
Rafi Marg, New Delhi-110 001.
3. The Director of Employment Exchanges,
Directorate General of Employment &
Training, 14/11, Jam Nagar House,
New Delhi-110 011.
4. The Superintendent, Vocational
Rehabilitation Centre for Handicapped,
22, Hosur Road, Bangalore-29.
5. The Principal,
Model Industrial Training Institute,
Government of India,
Directorate General of Employment &
Training, Calicut-673 015. .. Respondents

(By Advocate Shri P. R. Ramachandra Menon, ACGSC)

The application having been heard on 11th October 1996,
the Tribunal on the same day delivered the following:

ORDER

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, a Vocational Instructor in the Model
Industrial Training Institute at Calicut seeks a transfer to

any office in Bangalore since his wife is working there as a Senior Stenographer (Hindi) in the Central Translation Bureau, Ministry of Home Affairs. Applicant cites A1 guidelines in his support. According to the guidelines:

"(iv) Where the Spouses belong to different Central Services:- The spouse with the longer service at a station may apply to the appropriate Cadre Controlling Authority and the said authority may post the said Officer to the station, or if there is no post in that station to the State, where the other spouse belonging to the other Central Service is posted."

2. The Apex Court has held that guidelines issued in the matter of transfer are not enforceable by the Tribunals. During the hearing learned counsel for applicant submitted that he will approach the first respondent with a request stating that he is prepared to move to any office in Bangalore including offices other than those under the control of first respondent (Ministry of Labour). In other words, he is prepared to move to any office under the Government of India located at Bangalore. Applicant may make a representation to first respondent in this behalf within one month. If such a representation is received first respondent will consider the application as sympathetically as possible and pass appropriate orders within six months of its receipt.

3. Application is disposed of as aforesaid. No costs.

Friday this the 11th day of October 1996.


A.M. SIVADAS
JUDICIAL MEMBER


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

List of Annexure

Annexure-A1:- True copy of the order, vide No.
O.M.No.28034/7/86-Estt.(A)
Dt.3.4.1986 issued by Govt. of
India, Department of Personnel
& Training.